

# C. A. T. Bench, JAIPUR

Date of Order

Orders RP 69/93 in OA 391/90

11-1-94

None present on behalf of the applicant.  
Mr.U.D.Sharma, counsel for the respondents.

The learned counsel for the respondents states that the applicant has been given the requisite relief by the Govt. Therefore, the applicant wants to withdraw this case. Be listed before the Hon'ble Bench for direction on 17-2-94.

(V.K.Bawa)  
Dy.Registrar.

17/2/94

None present for the parties.  
May be listed for direction  
on 11/4/94.

(O P Sharma)  
Administrative Member

Gopal Krishna  
Member (Judl)

11-4-94

None for the applicant.  
Sh. U-D Sharma, counsel for the respondents.

Mr. Sharma presented an application, which might have obtained from the applicant on protest. He submits that he has received from the Department, in which the applicant has made a prayer for withdrawal of this application.

Prayer is accepted on the understanding that the submissions made by Mr. Sharma are true and the application stands dismissed as withdrawn.

on behalf of vds  
20/4/94

Copy sent to  
the app or  
vds 24/8  
22-4/94

(B. . Mahajan)  
Member (Adm.)

(D.L. Mehta)  
Vice-Chairman